(e) if so, what are the details thereof?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) Yes, Sir.

- (b) Under various crop specific programmes such as Integrated Cereals Development Programme on Rice (ICDP-Rice), ICDP-Wheat, ICDP-Coarse Cereals, Special Jute Development Programme etc., assistance is provided for the distribution of implements/machines to farmers, which includes implements/machines like paddy planter, puddler, seed cum fertiliser drill, cultivator, maize planter, disc/blade harro, wheel hoe etc. These are manually/bullock drawn.
- (c) Information is being collected and will be laid on the Table of the Sabha.
 - (d) Yes, Sir.
- (e) Under the above mentioned Schemes, farmers are given training for the adoption of new technologies including use of implements/machines.

News report on Urea Scam In West Bengal

1489. SHRI GHUFRAN AZAM: SHRI RAMDAS AGARWAL: SHRI KRISHNA KUMAR BIRLA:

Will the Minister of CHEMICALS & FERTILIZERS be pleased to state:

- (a) whether Government's attention has been drawn to a news-item published in the Hindustan Times, dated 26th June, 1996 captioned "Now a urea scam in West Bengal" involving the National Fertilizers Limited (NFL) for nearly 14,000 tonnes of imported urea for Hindustan Lever;
- (b) if so, whether Government are aware of the sub-standard quality and harmful effects to the crops by the above-mentioned urea shipped in from a foreign firm to West Bengal; and

(c) the remedial steps Government propose to take in consultation with West Bengal in this matter?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA): (a) Yes, Sir.

(b) and (c) Out of the total material discharged from vessel "Sea Venus" at Sagour Port and subject to quality check, 6514 MTs of urea was found to meet the quality specifications as prescribed in the Fertilizer (Control) Order (FCO) 1985. The balance 11,736 MTs met the nutrient specifications but was reported to be deficient in particle size.

The distribution to farmers of the entire quantity declared non-standard by the State Government has been stopped.

M/s Hindustan Lever Ltd. have applied to the State Government for permission to dispose off the non-standard urea as per the provisions of F.C.O. Separately, Government of India has issued notice to M/s National Fertilizers Limited, the canalising agency in this case, for imposition of penalty for the deviation in particle size.

STATEMENT BY MINISTER COR-RECTING ANSWER TO QUESTION— 12.00 Noon

Starred Question 44, dated 12th July, 1996 regarding stoppage of Special dispensation admissions in Kendriya Vidyalayas

THE DEPUTY CHAIRMAN: Statement to be made by the Minister for Human Resource Development, Mr. S.R. Bommai... (interruptions)...

श्री एस॰ एस॰ अहलुवालियाः (बिहार) मंत्री जी नहीं है।... (व्यवधान)

SHRI SATISH AGARWAL (Rajas-than): He told me yesterday that he was leaving for Atlanta — for treatment or for games, I do not know...(Interruptions)... He told me in the Chairman's Chamber that he was leaving for Atlanta and I wished him well...(Interruptions)...

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): During the course of the proceedings of the Rajya Sabha... (Interruptions)...

THE DEPUTY CHAIRMAN: Did you take permission from the Chair...(Interruptions). ..

SHRI MUHI RAM SAIKIA: Madam, I am the Minister of State in the Department of Education...(Interruptions)...

THE DEPUTY CHAIRMAN: You are from the same Ministry, then you can correct... (Interruptions)...

SHRI MUHI RAM SAIKIA: Madam, on behalf of Shri S.R. Bommai, I would like to submit that during the course of the proceedings of the Rajya Sabha on 12th July, 1996, while replying to a supplementary question by Shri Triloki Nath Chaturvedi to the Starred Question No. 44 on 'Stopping of Special Dispensation Admissions in K.V.', it had been stated that:

"Last year, so far as the HRD Minister is concerned, admission was given for 4476 seats. State Minister-742: M.Ps Rajya Sabha-350; Hon. Minister (other Ministers) - 165; Members of the Consultative Standing Committee and VIPs - 136; Chairman, VMC - 160; and senior officers - 101. These are the details. Of course, the Minister's quota has been more. May be, there were pressures from MPs and VIPs and the Minister had acted bona fide." 2. The details furnished above reflect the position as on 11.7.1995. The figure 742 refers to M.Ps of Lok Sabha. The position in regard to Special Dispensation

admission during the entire year 1995-96 is as follows:--

Minister of Human — Resource Develop-	6,877
ment Deputy Minister— (HRD)	799
Ministers of State —	16
Vice-Chairman —	83
Education Secretary —	36
Members of Board —	38
of Governors	
Ministry of External —	25
Affairs	
Members of Parlia—	1,118
ment (Lok Sabha)	
Members of Parlia—	486
ment (Rajya Sabha)	
Ministers —	300
V.I.Ps. —	220
Chairmen, V.M.Cs. —	275
Total	10,249

श्री मोहम्मद सलीम (पश्चिमी बंगाल): मैडम, यह क्वेश्चन फूलोर पर 12 जुलाई को आया था और आज इसको करेक्ट किया जा रहा है। इसलिए सदस्यों को भी सप्लीमेंटरी पूछने का हक होना चाहिए धरना पूरा जवाब देने का कोई मतलब नहीं होशा है। यह क्वेश्चन नं॰ 44 स्टार क्वेश्चन था।

المشرى تحدسليم: ميدًا- يه تولينجين ملود براا جولائ كوآيا عنا اوراج اسلك كريك كياجا رباب - اسلك سويموں كوبھى سمبيليم شرى پوچيف كاحق ميمونا چاہيئے - ودينہ پور اجواب دينے كاكو ئى مطلب بنيں ہمو تا سے - يہ كو يشيع ن تم ساما معفا د

لَوَلِيشْيِيكِةِ المِقا-]

...(Interruptions)...This question was raised on 12th July and Members had put supplementary questions. Now the Minister is correcting it and he has read out the statement correcting the answer. So, Members should have the right to put supplementary questions on this

SHRI SATISH AGARWAL: Madam, you may kindly recall that while putting supplementary questions, I had asked the hon. Chairman to constitute a House Committee as a lot of bungling in admissions to Central Schools had taken place. Well, I was advised by Mr. Gurudas Das Gupta and others to move- a formal motion for the constitution of a House Committee. Now, the information given by the Government in the reply clearly proves that there is more bungling than what was shown that day. The total number of discretionary admissions was shown to be around 4,500; the Minister now says that the total reached up to 10,000. It is all the more the reason why this has to be looked into. Madam, I have already given a formal notice of Motion for the constitution of a House committee to go into the question of admissions under discretionary quotas by the previous Ministers and many others in violation of the guidelines. So, as rightly pointed out by Mr. Salim, let there be a House committee which would examine how the discretionary quotas were misused by Ministers and others. Members of Parliament have now been debarred. We were given two seats only under the Members' quota. The Minister stated that 486 admissions were made on the recommendations of the Members of Rajya Sabha. Now, this also has been stopped because some case has been filed in the court by the Employees' Association-I have got those papers with me where they have alleged gross irregularities including corruption and bribery charges against the PAs, PSs, and other. Even drivers were taking money for securing admissions to students. This is a very serious thing just like the discretionary allotment of gas agencies, petroleum agencies, out-of-turn allotment of houses and so on. At that time also, we made this demand. But a House committee was not constituted. So, people went in for a public interest litigation. Members object to that also saying why there should be judicial activism and all that. That is why I moved a formal Motion for the constitution of a House committee to go into the question of this scandalous thing, of course, within its limited jurisdication. So, a House committee should be constituted.

SHRI MUHI RAM SAIKIA: Madam, I just made a statement correcting the figures. Since the matter is *sub judice*, it cannot be discussed *here...(Interruptions)...*

THE DEPUTY CHAIRMAN: Don't get agitated. Let me find out... (Interruptions)The moment the Minister opens his mouth, everybody gets agitated. Let me first get myself clear of what he said. Mr. Minister, just now you heard Shri Satish Agarwal saying that there was a formal Moton by him saying that a committee of the House should be appointed which will go into these gross irregularities. Now that do you have to say regarding that? I would also like to know how the matter is sub judice. Is the matter before the court or is it that an inquiry is being made? You please identify that.

SHRI MUHI RAM SAIKIA: The mat-ter is pending before the High Court of Delhi.

THE DEPUTY CHAIRMAN: When was the case filed? (Interruptions)

SHRI PRANAB MUKHERJEE: (West Bengal) Madam, I am on a point of procedure... If the Minister yields, I want to say something...(Interruptions) I have a procedural point to be clarified by the Chair. The normal practice is that

when a Minister makes a statement correcting the answer to a question or giving the facts, we do not raise any issue because it is a correction in regard to a factual position. Mr. Agarwal has moved a Motion and I understand that it is a substantive Motion. It is for the Chair to decide whether that substantive Motion should be accepted or not. Once the substantive Motion is accepted, then we can have a discussion on it. I would like to know, Madam, whether at this stage we can have any discussion.

DEPUTY CHAIRMAN: THE Mr Mukherjee, perhaps you didn't understand what he said. He was referring to a Motion which he has moved some time back and not now. You didn't hear it probably because you were talking to Mr. Sikander Bakht. He had moved a Motion. At that time, I was not there in the Chair. I don't know what happened to that motion. I don't know who took up this matter on 12th July, 96. I have to make an enquiry to find it out. I am not talking about the substantive motion which Mr. Agarwal has referred to. I am talking about the statement because I don't have any statement which he is referring to before me. That is why I wanted him to lay it on the Table of the House. But Mr. Salim said that he should not lay it and he should be allowed to put questions because it was a Starred Ouestion But to avoid any controversy on that, I was asking the Minister to let us know the position. He told us that the matter was sab judice. I am trying to find out what the actual position is, whether the matter is before the court or whether the motion is pending before the hon. Chairman. After finding out these details, I will come back to the House and inform it about the situation. Straightway I cannot give any answer either to you or to him or to Mr. Salim. Without finding out the facts, I cannot give any answer.

SHRI SATISH AGARWAL: Madam, then what questions should I put?

THE DEPUTY CHAIRMAN: You cannot put any questions now.

SHRI SATISH AGARWAL: Is the Minister's name Mr. Saikia?

THE DEPUTY CHAIRMAN: Yes.

SHRI SATISH AGARWAL: Madam, he was the patron of the All-India Ken-driya Vidyalaya Teacher's Association and the Joint Action Committee of the Teachers... (interruptions)...

THE DEPUTY CHAIRMAN: You cannot ask any supplementaries now.

SHRI SATISH AGARWAL: He was the patron of the All-India Kendriya Vidyalaya Teachers' Association, when he was in that position, he forwarded all these complaints to the then Prime Minister, Shri P.V. Narasimha Rao. Now he is saying that... (interruptions)

SHRI MUHI RAM SAIKIA: That is a different matter...(interruptions)...

SHRI SATISH AGARWAL: How? At that time, you had yourself for warded those complaints to the then hon. Prime Minister.. (Interruptions)...

SHRI GURUDAS DAS GUPTA: (West Bengal): Madam I entirely agree with the submission made by Shri Pranab Mukherjee. But we should not raise external issues because Mr. Satish Agarwal had raised an issue which was not relevant to the subject. He said that the Minister at that time was the patron of the teachers' association. But this has nothing to do with the question or the correction made to the earlier answer. Therefore, what I am suggesting is, you kindly take into consideration the demand that is being made. On this, I am inclined to extend my support to him.

THE DEPUTY CHAIRMAN: Mr. Gupta, I think you did not hear him correctly. I don't want the Members to keep on repeating the same thing, saying the same thing.

SHRI GURUDAS DAS GUPTA: Madam what I am saying is ...(interruptions)...

THE DEPUTY CHAIRMAN: That matter is closed

SHRI GURUDAS DAS GUPTA: Madam, I am only saying, you kindly take that matter into consideration.

THE DEPUTY CHAIRMAN: What did I say?...(Interruptions)...One minute, The whole trouble is...(Interruptions)...One second I think the trouble in this House is that the Members don't listen to what is happening in the House and ask the Chair to react. Unnecessarily I have to waste the time to this House repeating the same thing which I hate to do. I have already said that this matter is not under discussion now because I don't know whether the Chairman has taken any decision on the substantive motion which Mr. Agarwal moved earlier. I have no idea if it is pending before the hon. Chairman. I am also not aware whether he has disposed of that motion or not. So, I cannot take a decision now. I will discuss the matter. I will find out the factual position. After doing this, I will come before the House and inform it what the position is. However, Mr. Gupta, I have taken into account your views also. Now this is over. I will go ahead with the papers to be laid on the Table, Dr. U. Venkateswarlu.

PAPERS LAID-ON THE TABLE

Reports 1994-95 of the Comptroller and Auditor General of India and Appropriation Accounts (1994-95) of Railways

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): Madam Deputy Chairman, on behalf of Shri P. Chidambaram, I lay on the Table a copy each (in English and Hindi) of the follow-

ing papers, under clause (1) of article 151 of the Constitution:—

- (i) Report of the Comptroller and Auditor General of India for the year ended 31 March 1995 (No. 3 of 1996) Union Government (other Autonomous Bodies). (Placed in Library. *See. No.* LT-172/96)
- (ii) Report of the Comptroller and Auditor General of India for the year ended 31 March 1995 (No. 10 of 1996 Union Government (Railways). (Placed in Library. *See. No.LT-m/96*)
- (iii) Appropriation Accounts of Railways part I Review, for the year 1994-95. (Placed in Library *See No.* LT-176/96)
- (iv) Appropriation Accounts of Railways Part II Detailed Approp riation Accounts for the year 1994-95. (Placed in Library *See No.* LT-174/96)
- (v) Appropriation Accounts of Railways Part II Detailed Appropriation Accounts (Annexure 'G') for the year 1994-95. Placed in Library *See. No.* 175/96)

SHRI SATISH AGARWAL (Rajas-than): Madam...(Interruptions)...

THE DEPUTY CHAIRMAN: What is your objection? Have you any objection even on the Papers to be laid on the Table?

SHRI SATISH AGARWAL: About the earlier issue, I had addressed a communication to you. I have a different point to make on the laying of papers.

THE DEPUTY CHAIRMAN: What is that?

SHRI SATISH AGARWAL: Madam, the normal practice in this House is that the reports of the CAG for the previous year are laid on the Table of the House sometime in February or March so as to make them available to the Members of